

File No. J-12021/02/2011-JR
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Mansingh Road,
 New Delhi, Dated 21st May, 2018

To

The Principal Accounts Officer
 Department of Legal Affairs,
 Lok Nayak Bhavan, 3rd Floor,
 'C' Wing, Khan Market
 New Delhi – 110003

Subject: Assistance to State Governments for establishing and operationalising Gram Nyayalayas – release of Non-Recurring/Recurring grants to the State Government of Uttar Pradesh for establishing Gram Nyayalayas in the State of Uttar Pradesh – regarding.

Sir,

In continuation of this Department's sanction order of even number dated 03.02.2015, 22.06.2016 and 07.12.2017 conveying sanction of Rs. 1,27,42,000/- (Rupees One Crore Twenty Seven Lakh Forty Two Thousand Only), Rs. 5,00,00,000/- (Rupees Five Crore Only) and Rs. 3,46,00,000/- (Three Crore Forty Six Lakh Only) respectively, to the State Government of Uttar Pradesh, I am directed to convey the sanction of the President of India for the payment of **Rs. 3,49,78,000/- (Rupees Three Crore Forty Nine lakhs Seventy Eight Thousand only)** towards Central assistance (Rs. 3,36,98,000/- towards Non-Recurring and Rs. 12,80,000/- towards recurring) for notifying **104 Gram Nyayalayas** in the State of Uttar Pradesh as intimated to this Department vide Government of Uttar Pradesh letter No.1244/7-Nyay-2-2014-216G-2007 dated 03.09.2014 and letter No. 06/2016/53/VII-Nyay-2-2015-216G/2007 dated 16.02.2016 respectively and Operationalising 4 Gram Nyayalayas vide letter no 15718/Admin.E.II Section dated 18th December, 2017.

2. As per the guidelines, the Central Assistance for meeting the **non-recurring expenditure** is limited to Rs 18.00 lakhs per Gram Nyayalayas for provision of accommodation, vehicle, office equipment, furniture, computer etc., 70% of the Central Assistance of Rs 18.00 lakhs per Gram Nyayalaya is released / disbursed to the State Government as advance payment for meeting the cost of setting up of a Gram Nyayalaya.). In addition, a provision is made in the scheme for recurring assistance for 50% of expenditure up to a ceiling of Rs. 3.20 lakh per annum per Gram Nyayalaya for the first three years. The above grant of **Rs. 3,49,78,000/-** is as per detail below:

No of Gram Nyayalaya Notified	Notified and operational	70% of Non Recurring Grants to be released to State Government (Rs. 12.60 lakh per gram nyayalaya) (in Rs. lakh)	1st Installment of recurring Grants for per operational Gram Nyayalaya (Rs. 3.2 lakh per gram nyayalaya) (in Rs. Lakh)	Financial Assistance released towards non recurring grants (in Rs. Lakh)	Financial Assistance released toward recurring grant (in Rs. Lakh)	Balance being released towards non recurring grants (in Rs. lakh)	Balance being released towards recurring grants (in Rs. lakh)
104	4	1310.40	12.80	127.42	0.00	336.98	12.80
				500.00			
				346.00			
Total		1310.40	12.80	973.42	0.00	336.98	12.80

3. The expenditure involved is debit to Demand No. 61 during 2018-19 under Major Head – 3601-Grant-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head – 06.101 –Central Assistance /Share Grant for Infrastructural for Judiciary, Detailed Head- 02. – Assistance to State Governments for Establishing and Operating Gram Nyayalayas, Object Head-57.02.31- Grant-in-aid General.

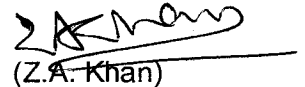
4. The concerned State Government is requested to utilize this amount during the current financial year 2018-19. The details of amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

5. In respect of both recurring as well as non recurring expenditure to the State Governments, the Utilisation Certificate along-with Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

6. This sanction has been entered in the Register of Grants at Serial No. 1 at page No. 7-8.

7. This issues with the concurrence of IF Division, Ministry of Law and Justice vide AS & FA Dy. No. 1862 dated 16.05.2018

Yours faithfully,




(Z.A. Khan)

Under Secretary to the Government of India
Ph:011-23072139

Copy to:-

1. Chief Secretary, Government of Uttar Pradesh, Secretariat, Lucknow
2. Secretary, Law Department, Government of Uttar Pradesh, Lucknow.
3. Secretary, Finance Department, Government of Uttar Pradesh, Lucknow.
4. Registrar General, Allahabad High Court, Allahabad, U.P.
5. Accountant General, Uttar Pradesh, 20, S.N. Marg, Allahabad.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi – 110001.
8. Budget Section, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
9. Secretary General, Supreme Court of India, New Delhi.
10. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra.
11. Deputy Secretary (Finance) , Legislative Department, Fourth Floor, Shastri Bhawan, New Delhi
12. NIC Unit, Jaisalmer House, New Delhi for uploading on the website of Department of Justice
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(Z.A. Khan)

Under Secretary to the Government of India